

GOVERNMENT OF INDIA  
MINISTRY OF EXTERNAL AFFAIRS  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO-3104**  
ANSWERED ON- 27/03/2025

**USE OF MILITARY AIRCRAFT FOR DEPORTATION OF INDIAN NATIONALS.**

3104. SHRI SAKET GOKHALE

Will the Minister of EXTERNAL AFFAIRS be pleased to state:-

- (a) the details of all instances when the Ministry has used Indian Air Force or chartered/commercial civilian aircraft for repatriation of Indian immigrants being deported from other countries between 2020 till date; and
- (b) the details of countries that have used military aircraft for deporting Indian immigrants between the period 2020 till date?

**ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS  
(SHRI PABITRA MARGHERITA)

- (a) The Ministry of External Affairs has not hired any Indian Air Force or Chartered/Commercial Civilian aircraft for the purposes of repatriation of Indian immigrants being deported from any country since 2020. However, in a few exceptional cases, Indian immigrants facing deportation were assisted to return home on means-tested basis through purchase of tickets on commercial flights.
- (b) The United States has used military aircraft for deportation of Indian immigrants illegally resident in the US in 2025. Since 2009, the US Government used Chartered/Commercial aircraft for the deportation of 15,564 such Indian nationals.

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